

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

16.01.2018

O.A./260/1059/2014

PANCHANAN JANI

-V/S-

AVIATION RESEARCH CENTER

ITEM NO:22

FOR APPLICANTS(S) Adv. : Mr. S.K.Behera

FOR RESPONDENTS(S) Adv.: Mr. S.B.Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels appearing for both the sides.</p> <p>2. Ld. Counsel for the applicant submitted that it is a covered matter.</p> <p>3. Ld. Counsel for the Official Respondents submitted that in O.A.No. 1066/2014, this Tribunal by making elaborate discussion has disposed of the case directing the applicant to agitate his grievance after decision of the Hon'ble Supreme Court in S.L.P. No. 8271/2014.</p> <p>4. We have gone through the order of this Tribunal passed in O.A.No. 1066/2014, in which the Tribunal vide order dated 06.03.2017 had categorically observed that the CAT, Ernakulam Bench in O.A.No. 816/2012 (M.V.Mohanan Nair vs. Union of India & Ors.) relying on the decision of CAT, Chandigarh Bench in O.A.No. 1038/CH/2010 as well as decision of Principal Bench in Ved Prakash, allowed the claims of the applicant for Grade Pay in the next promotional scale vide order dated 29.01.2013 and this view of the CAT, Ernakulam Bench was upheld by the Hon'ble High Court of Kerala vide judgment dated 24.06.2013 in O.P. (CAT) No. 2000 of 2013(Z) [Union of India & Ors. Vs. M.V.Mohanan Nair, Photocopier of CAT, Ernakulam Bench] and, thereafter, the matter having been carried on appeal, the Hon'ble Apex court vide order dated 08.08.2014 in Special Leave Appeal No. 8271/2014 stayed the operation of the judgment and order dated 24.06.2013 passed by the Hon'ble High Court of Kerala at Ernakulam. This Tribunal while disposing of the O.A. No. 1066/2014 had further observed that since Hon'ble Supreme Court is in session of the matter in S.L.P. 8271/2014, it would be just and expedient to dispose of the O.A. by granting liberty to the applicant to agitate his grievance only after decision is taken by the Hon'ble Supreme Court in S.L.P. as referred above.</p>

*W.C. Behera
16.01.18*

5. In the light of the above observation, the present O.A. is disposed of with direction to the applicant to agitate his grievance only after disposal of the S.L.P. by the Hon'ble Supreme Court, if redressal of his grievance still persists. No costs.


(DR. MRUTYUNJAY SARANGI)
MEMBER (A)


(SUSHANTA KUMAR PATTNAIK)
MEMBER (J)

RK

